

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-103
IB- 132/(ND)/2021

IN THE MATTER OF:

Sheel Auto Industries (P) Ltd
Vs.
Hema Engg. Industries (P) Ltd

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 17.8.2021

CORAM:

SHRI. P.S.N PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Appellant : for Resolution Professional (Corporate Debtor): Mr Vishal
Ganda, Advocate and Mr. Anand Singh Sengar, Advocate


For the CD :

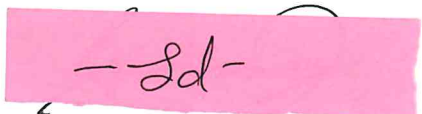
ORDER

Heard the submissions made by the Counsel for the Operational Creditor. The Counsel for the Operational Creditor has submitted that the Corporate Debtor – Hema Engineering Industries Limited is already subjected to CIRP and the Resolution Professional of the Corporate Debtor was also present. The Resolution Professional has submitted that in Company Petition IB-900/ND/2020 (P.R. Rolling Mills Private Limited vs. Hema Engineering Industries Limited), the date of commencement of CIRP is 5th April, 2021.

The Petitioner/Operational Creditor may take steps to approach the Resolution Professional by lodging their claim as per law.

The present petition filed under Section 9 of IBC, 2016 bearing No.IB-132/ND/2021 stands **dismissed as withdrawn** in terms of Rule 8 of IBBI (Application to Adjudicating Authority) Rules, 2016.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

Sujeet